

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:179
ANSWERED ON:27.02.2007
SEZ AND DESIGNATED AREAS BILL, 2006
Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of Maharashtra has submitted Special Economic Zone (SEZ) and Designated Areas Bill, 2006 for administrative approval;
- (b) if so, whether the Government of Maharashtra has also resolved the queries relating to the Bill raised by the Union Government;
- (c) if so, the details thereof;
- (d) the reasons for delay in granting administrative approval to the SEZ and Designated Areas Bill, 2006; and
- (e) the time by which the final decision is likely to be taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a): Yes, Sir.

(b): No, Sir.

(c): Does not arise.

(d) & (e): The State Legislations are examined from three angles viz

- (a) repugnancy with Central Laws,
- (b) deviation from National or Central Policy and
- (c) legal and Constitutional validity.

In this case, there are certain policy issues to be sorted out in consultation with the concerned Ministries/Departments as well as State Government. Hence, no time-frame can be fixed in this regard.